

ITEM NO.4

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4741/2021

SECURITIES AND EXCHANGE BOARD OF INDIA

Appellant(s)

VERSUS

SUZLON ENERGY LIMITED & ANR.

Respondent(s)

(IA No.97002/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97001/2021-STAY APPLICATION, IA No. 97002/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 7319/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-07-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s) Mr. C.U. Singh, Sr. Adv.
Mr. Abhishek Baid, Adv.
Mr. Praneet Das, Adv.
Mr. Ashok Kumar Jain, Adv.
Ms. Viddusshi, Adv.
Mr. Anup Jain, AOR

For Respondent(s) Mr. Soma Sekharan Sundareshan, Adv.
Mr. Laksmeeesh S. Kamath, AOR
Ms. Samriti Ahuja, Adv.
Mr. Abhishek Venkataranaman, Adv.
Mr. Joby Mathew, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two questions arise for consideration. The first is that whether the violation of listing agreement will lead to non-compliance of listing conditions under Section 23E of the Securities Contract (Regulation) Act, 1956 and the second is that once a penalty has been imposed for violation of the listing agreement under Section 23A, then whether the penalty can be imposed for failure to comply with the listing conditions under

Section 23E of the Act.

Issue notice.

Mr. Lakshmeesh S. Kamath, accepts notice on behalf of respondents. Let counter affidavit be filed within four weeks. Rejoinder affidavit, if any, be filed within two weeks thereafter.

List the matter after six weeks.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)